

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.204
CP(IB) 318 of 2020

Proceedings under Section 94 IBC

IN THE MATTER OF:

Daksha Pankaj Valia Personal Guarantor of UIC Corporation Pvt Ltd & Ors**Applicant**

.....**Respondent**

Order delivered on: 19/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant/ PG : None
For the SBI : Ms. M A Gogia, Adv.
Resolution Professional : Ms. Anjali Choksi

ORDER

Resolution Professional is observed to be sitting in car and arguing the matter online which is not permitted and she is treated as absent. None present for Personal guarantor. Though fresh notice is served upon all Financial Creditors only State Bank of India appeared. None present for Central Bank of India, Union Bank of India, hence, they are proceeded ex-parte. Heard Ld. Counsel for the State Bank of India.

Order is reserved.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)